

GOVERNMENT OF INDIA  
MINISTRY OF CIVIL AVIATION  
**LOK SABHA**  
**UNSTARRED QUESTION NO. : 766**

(To be answered on the 4<sup>th</sup> December 2025)

**FIRE INCIDENT AT IGI AIRPORT, NEW DELHI**

766. MS MAHUA MOITRA

Will the Minister of CIVIL AVIATION **नागर विमानन मंत्री** be pleased to state:-

- (a) whether it is a fact that a bus parked near an aircraft at Terminal-3 of Indira Gandhi International (IGI) Airport, New Delhi, caught fire recently;
- (b) if so, the details thereof along with the reasons therefor;
- (c) whether any inquiry has been initiated to ascertain the cause of the fire and to fix responsibility and if so, the details thereof;
- (d) whether similar incidents have occurred earlier at IGI Airport, New Delhi and if so, the details thereof; and
- (e) the steps taken by the Government to strengthen fire safety measures and prevent recurrence of such incidents in future?

**ANSWER**

Minister of State in the Ministry of CIVIL AVIATION

**नागर विमानन मंत्रालय में राज्य मंत्री**

(Shri Murlidhar Mohol)

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(a) to (c): On 28.10.2025, AISATS passenger coach was parked at stand C32, Terminal 3, IGI Airport, New Delhi to pick up the flight crew of AI-315. During this time smoke followed by fire was observed from the coach. The fire was immediately contained and subsequently extinguished fully.

At the time of fire, no passenger or staff was inside the coach. There was no injury to any personnel. From the preliminary findings, the most probable cause of the incident is attributed to mechanical or electrical failure within the engine bay which eventually led to fire.

(d): No such coach fire incident has been reported in the last one year at IGI Airport, New Delhi.

(e): To strengthen fire safety measures and prevent fire-related incidents at airports, an Emergency Response Plan has been developed by Directorate General of Civil Aviation (DGCA) in accordance with Civil Aviation Requirements, Section 4, Series B, Part I, and is reviewed regularly to ensure the effectiveness of the established processes. The procedures are audited by the DGCA during annual surveillance inspections of each licensed aerodrome. Any deficiencies observed during such inspections are communicated to the aerodrome operator for necessary corrective action. In cases of prolonged non-compliance with the mandated requirements, enforcement action is taken in accordance with the Enforcement Manual.

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